

Name of the corporate debtor: Petrolube India limited ; Date of commencement of liquidation: 23rd September, 2019 ; List of stakeholders as on:31st July 2026

Annexure - 4

List of operational creditors - Government Dues as on CIRP Commencement date i.e.25.01.2018

Sl. No.	Details of Claimant			Details of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted							
1	Delhisales tax		15.10.2019	280530764	237995475	State VAT & CST Demand	NIL	NIL	21.56	NIL	NIL*		42535289			
2	Bahadurgarh Sales Tax		19.10.2019	282550545	257044791	State VAT & CST Demand	NIL	NIL	23.3	NIL	NIL		25505754			
3	AC, CGST, Kirti Nagar, Lodhi Rd, ND		22.10.2019	202603	202603	State VAT & CST Demand	NIL	NIL	0.02	NIL	NIL		0			
4	AC, CGST, Jat Bhawan, Rohtak		21/30.10.2019	500000	500000	State VAT & CST Demand	NIL	NIL	0.05	NIL	NIL		0			
5	CTO, Indore, MP		25.10.2019	242000	153882	State VAT & CST Demand	NIL	NIL	0.02	NIL	NIL		55118			
6	CTO Bhillwara		16.10.2019	26080	26080	State VAT & CST Demand	NIL	NIL	0	NIL	NIL		0			
7	Jt. Commissioner, Bhudhreshwar		23.10.2019	9500	0	State VAT & CST Demand	NIL	NIL	0	NIL	NIL		9500			
8	AC C Tax Ghaziabad		08.11.2019	4348815	4348815	State VAT & CST Demand	NIL	NIL	0.39	NIL	NIL		0			
				568410307	500304646				45.34				68105661			

Note

Delhi Trade Tax claim is admitted on 20.02.2022, susbequest to Hon'ble NCLT order dated 13.12.2021 and after getting desired clarification sought on 29.12.021 and clarified by the assessing authority on 20.01.2022
VAT Refund of 57.89 lacs mentioned as set off but not taken set off in the claim amount, hence claim is admitted for the amount submitted.
Refund amount is being persued at NCLT for An amount of 57.83 lacs plus Rs.30 lacs security deposit and pending adjudication
Note for Delhi Trade Tax claim, Refund amount is being persued at NCLT for An amount of 57.83 lacs plus Rs.30 lacs security deposit

